

Policy Document - Terms and Conditions of your policy

ICICI Pru iProtect Option I

In this Policy, the investment risk in investment portfolio is borne by the Policyholder.

Unique Identification Number (UIN) allotted by Insurance Regulatory and Development Authority (IRDA)

UIN: ICICI Pru iProtect Option I: 105N110V02

ICICI Pru iProtect is a regular premium non participating term assurance plan. As this is a pure protection plan, this plan does not offer any maturity or survival benefits.

In this document, "you" or "your" will refer to the Policyholder i.e. the owner of this policy and "we", "us", "our", "insurer" or "the company" will refer to ICICI Prudential Life Insurance Company Limited, or any of its successors.

Freelook Period If you are not satisfied with the policy, you may cancel it by returning the policy document to the Company within • 15 days from the date you received it, if your policy is not purchased through Distance marketing* • 30 days from the date you received it, if your policy is purchased through Distance marketing* On cancellation of the policy during the free look period, we will return the premium subject to the deduction of: **a.** Stamp duty under the policy, **b.** Expenses borne by the Company on medical examination, if any **c.** Proportionate risk premium for the period of cover The Policy shall terminate on payment of this amount and all rights, benefits and interests under this Policy will stand extinguished. *Distance marketing includes every activity of solicitation (including lead generation) and sale of insurance products through the following modes: (i) Voice mode, which includes telephone-calling (ii) Short Messaging service (SMS) (iii) Electronic mode which includes e-mail, internet and interactive television (DTH) (iv) Physical mode which includes direct postal mail and newspaper & magazine inserts and (v) Solicitation through any means of communication other than in person*

1. Definitions

In the Policy document, unless the context otherwise requires: **1. Policyholder** means the proposer under the Policy or the owner of the Policy at any time. **2. Life Assured** means the person who has been insured by the Company under this Policy contract. **3. Policy** means a legal contract between the Policyholder and the Company, which has been issued on the basis of the details provided by the Policyholder in the proposal form submitted to the Company and the documents, if any, which constitute evidence of the insurability of the Life Assured. The Policy comprises the Policy Certificate and the Policy Terms and Conditions. The Company agrees to provide the benefits set out in the Policy in return for the premiums paid by the Policyholder. The Company relies upon the information given by the Policyholder in the proposal form submitted to the Company and in any other document(s) submitted in support of the same. The Company also relies upon the certification by the Policyholder that the details as well as document/s provided in support of the same is/are genuine and bona fide. The Policy is subject to the terms and conditions as mentioned in this Policy Document and is governed by the laws of India. **4. Risk Commencement Date** For cases where the medical examination is not required, the risk commencement date shall be the date of receipt of premium payment by the Company and for cases where the medical examination is required the risk commencement date shall be the date of issuance of the policy. **5. Date of Termination** is the date on which the contract comes to an end and all the rights, title and interest under the Policy stand extinguished.

2. Benefits

2.1 Death Benefit: In the event of death of the Life Assured prior to or on the Date of Termination of Policy, the Company shall pay the Death Benefit as specified on the Policy Certificate. The Policy must be in force on the date of death. The Policy shall terminate on the said payment.

2.2 Maturity Benefit: The Policy shall stand automatically terminated on the survival of the Life Assured to the Date of Termination as stipulated on the Policy Certificate. There are no maturity benefits under the Policy.

2.3 To Whom the Benefits will be Payable: To the Policyholder, or the assignee(s) where a valid assignment (in accordance with Section 38 of the Insurance Act, 1938), or the nominee(s) where a valid nomination has been registered by the Company (in accordance with Section 39 of the Insurance Act, 1938), or the executors, administrators or other legal representatives who should take out representation to the Policyholder's estate or to such person as directed by a court of competent jurisdiction in India, limited at all times to the monies payable under this Policy. The Company does hereby agree that on proof to the satisfaction of the Company of the benefits having become payable as stated in this document and of the title of the said person or persons claiming payment and of the correctness of the age of the Life Assured stated in the Proposal or upon the happening of an event upon which one or more benefits become payable under this Policy, the Sum Assured or appropriate benefit will be paid by the Company.

3. Payment of Premiums: (i) Premium as mentioned on the policy certificate is required to be paid on the due date. (ii) A grace period of not more than 30 days from the premium due date is allowed. (iii) There will be no obligation on the Company to notify the Life Assured or the Policyholder of the due dates. If the premiums are not paid on the due dates or during the grace period, the policy shall lapse and the cover will cease. (iv) Premiums may be paid through any of the following modes **1)** Internet facility as approved by the Company from time to time. **2)** Electronic Clearing System **3)** Credit Cards (only standing instructions)

* Amount and modalities will be subject to Company rules and relevant legislation and regulation.

(v) Any payment made towards premium shall be deemed to be received by the Company only when the same has been received at any of the Company's offices. (vi) If the premium is paid in advance then the same shall be applied to the Policy only on the respective due date. (vii) If the Policyholder suspends payment of premium for any reason whatsoever, the Company shall not be held liable and the benefits, if any shall become payable only in accordance with the Policy terms and conditions.

4. Surrender Value: No benefit shall become payable on surrender of the Policy.

5. Loans: No loans are allowed under this Policy.

6. Force majeure: If the performance by the Company of any of its obligations herein shall be in any way prevented or hindered in consequence of any act of God or State, Strike, Lock out, Legislation or restriction of any Government or other authority or any other circumstances beyond the anticipation or control of the Company, the performance of this contract shall be wholly or partially suspended during the continuance of the contract.

General Conditions

1. Age: The premium payable under the policy has been calculated on the basis of the age of the Life Assured as declared by the Policyholder in the proposal form submitted to the Company. In case you have not provided proof of age of the Life Assured with the proposal, you shall furnish such proof of age of the Life Assured as is acceptable to us and have the age admitted. **i.** In the event the age so admitted (the "correct age") is found to be different from the age declared in the Proposal, without prejudice to our rights and remedies including those under the Insurance Act, 1938, we shall take one of the following actions: **a.** If the correct age of the Life Assured makes him ineligible for this product, we shall offer a suitable plan as per our underwriting norms. If you do not wish to opt for altered Plan or if it is not possible for us to grant any other Plan, we shall cancel the Policy from inception and return the premiums paid hereunder without any interest. **b.** If the correct age of the Life Assured is found to be higher than the age declared in the Proposal, we shall evaluate the same as per our underwriting norms. If the Life Assured is found insurable, the Company shall recover the correct premium as per the actual age of the Life Assured from the next Policy anniversary date. **c.** If the correct age of the Life Assured is found to be lower than the age declared in the Proposal, we shall evaluate the same as per our underwriting norms. If the Life Assured is found insurable the Company will charge the correct premium as per the actual age of the Life Assured from the next Policy anniversary date. **d.** In the event of acceptance of claim under the policy, the Company shall pay the Sum Assured subject to the adjustment of premiums as may be applicable for the correct age of the Life Assured. This is applicable where the correct age of the Life Assured as stated in clause (b) and (c) above, is found to be higher or lower than the age declared in the proposal form submitted to the Company. **e.** Where the correct age of the Life Assured is found to be such that it makes the life un-insurable, the Company shall refund the premiums paid under the policy without any interest.

2. Revival of the Policy: A Policy, which has lapsed for non-payment of premium either on the due date or within the days of grace, may be revived subject to the following conditions: **a)** The application for revival is made within 2 years from the due date of the first unpaid premium and before the Date of Termination of Policy. Revival will be based on the revival norms then applicable. If the policy is not revived during this period, the policy will terminate and the premiums paid under the policy shall stand forfeited by the Company. **b)** The Policyholder furnishes, at his own expense, satisfactory evidence of health of the Life Assured as required by the Company. **c)** The arrears of premiums together with interest at such rate as the Company may charge for late payment of premiums are paid. **d)** The revival of the Policy may be on terms different from those applicable to the Policy before it lapsed. The Company reserves the right to refuse to re-instate the Policy. In that case, only the premium paid towards re-instatement of the Policy shall be refunded without interest. **e)** The revival of the Policy may be on terms different from those applicable to the Policy before it lapsed. **f)** The revival will take effect only on its being specifically communicated by the Company to the Life Assured or the applicant.

3. Assignment and Nomination: a. An assignment of this Policy may be made by an endorsement upon the Policy itself or by a separate instrument signed in either case by the assignor specifically stating the fact of assignment and duly attested. The first assignment may be only made by the proposer. Such assignment shall be effective, as against the Company, from and upon the service of a written notice upon the Company and the Company recording the assignment in its books. Assignment will not be permitted where Policy is under the Married Women's Property Act, 1874. Section 38 of the Insurance Act may be referred for the complete provision. **b.** The Life Assured, where he is the holder of the Policy, may, at any time before the Date of Termination of Policy, make a nomination for the purpose of payment of the monies secured by the Policy in the event of his death. Where the nominee is a minor, he may also appoint a person to receive the money during the minority of the nominee. Nomination may be made by an endorsement on the Policy and by communicating the same in writing to the Company. Any change of nomination, which may be effected before the Date of Termination of Policy shall also be communicated to the Company. Section 39 of the Insurance Act, 1938 may be referred to for the complete provision. The Company does not express upon itself upon any responsibility on the validity of the assignment or nomination.

4. Suicide: If the Life Assured whether sane or insane, commits suicide within one year from the date of issue of this Policy, the Policy shall terminate. The Company will refund the premium and all rights, benefits and interests under this policy will stand extinguished. If the Life Assured whether sane or insane, commits suicide within one year from the date of re-instating the policy, the policy shall terminate. The Company will refund 80% of the premiums paid till the date of death.

5. Incontestability i. Section 45 of the Insurance Act, 1938: "No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the Policy-holder and that the Policy-holder knew at the time of making it that the statement was false or that it suppressed facts which were material to disclose:

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal."

ii. In case of fraud or misrepresentation, the policy shall be cancelled immediately by paying surrender value (if any), subject to the fraud or misrepresentation being established by the Company in accordance with Section 45 of the Insurance Act, 1938.

iii. The Policyholder of this Policy has certified that the documents submitted in support of the proposal for insurance are genuine and bona fide.

6. Notices: Any notice, direction or instruction given under this Policy shall be in writing and delivered by hand, post, facsimile or e-mail to **In case of the Policy holder or the Nominee:** As per the details specified by the Policy holder or the Nominee in the Proposal Form or Change of Address intimation submitted by him. **In case of the Company:** Address: Customer Service Desk, ICICI Prudential Life Insurance Company Limited, Vinod Silk Mills Compound, Chakravart Ashok Nagar, Ashok Road, Kandivali (East), Mumbai- 400 101. Facsimile: 022 67100803 / 805, E-mail: life@iciciprulife.com. Notice and instructions sent by the Company to the Policyholders will be deemed served 7 days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail. The Policyholder should immediately inform the Company about the change in the address or the nominee particulars to enable the Company to service him effectively.

7. Legislative Changes: This policy, including the premiums and the benefits under the policy, will be subject to the taxes and other statutory levies as may be applicable from time to time. You will be required to pay service tax, education cess or any other form of taxes or charges or levies as per the prevailing laws, regulations and other financial enactments as may exist from time to time, wherever applicable. All benefits payable under the policy are subject to the tax laws and other financial enactments as they exist from time to time. All provisions stated in this Policy are subject to the current guidelines issued by the Regulator as on date. All future guidelines that may be issued by the Regulator from time to time will also be applicable to this Policy.

8. Payment of Claim: Before payment of any claim under the Policy, the Company shall require the delivery of the original of this Policy document alongwith written intimation and the following documents establishing the right of the claimant or claimants to receive payment. Claim payments will be made only in Indian currency. **1.** Claimant's statement **2.** Proof of Date of birth of the Life Assured **3.** Death certificate issued by the local and medical authority in case of death claim **4.** Any other documents or information as may be required by the Company for processing of the claim depending on the cause of the claim. The Company shall repudiate the claim if there is any discrepancy found in the age of the Life Assured as declared in the proposal form submitted to the Company.

9. Electronic Transactions: The Company provides certain facilities and may come up with additional facilities from time to time for carrying out transactions through Internet, World Wide Web, electronic data interchange, call centres, teleshopping operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication. All such transactions carried out by the Policyholder subject to the relevant guidelines and terms and conditions as may be made applicable by the Company shall be valid and legally binding on the Company as well as the Policyholder. The Company further reserves the sole right to terminate, stop or do away with all or any of the said facilities without any prior intimation to the Policyholder.

10. Customer Service: (a) For any clarification or assistance, the Policyholder may contact our advisor or call our Customer Service Representative (between 9.00 a.m. to 9.00 p.m., Monday to Saturday; excluding national holidays) on the numbers mentioned on the reverse of the Policy Folder or on our website: www.iciciprulife.com. Alternatively the Policyholder may communicate with us at the Customer Service Desk details mentioned earlier. The Company's website must be checked for the updated contact details. **(b) Grievance Redressal Officer:** If the Policyholder does not receive any resolution or the resolution provided does not satisfy, the Policyholder may get in touch with our designated Grievance Redressal Officer (GRO). For GRO contact details please refer to the "Grievance Redressal" section on www.iciciprulife.com. **(c) Senior Grievance Redressal Officer:** If the Policyholder does not receive any resolution or the resolution provided by the GRO is not satisfactory, the Policyholder may write to our Senior Grievance Redressal Officer (SGRO). For SGRO contact details please refer to the "Grievance Redressal" section on www.iciciprulife.com. **(d) Grievance Redressal Committee:** In the event that any complaint / grievance addressed to the SGRO is not resolved, the Policyholder may escalate the same to

the Grievance Redressal Committee at the address mentioned below: ICICI Prudential Life Insurance Company Limited, Vinod Silk Mills Compound, Chakravarthy Ashok Road, Ashok Nagar, Kandivali (East), Mumbai - 400 101.

(e) Insurance Ombudsman: i. The Central Government has established an office of the Insurance Ombudsman for redressal of grievances with respect to life insurance policies. ii. As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made only if: **(1)** The grievance has been rejected by the Grievance Redressal Machinery of the Insurance Company **(2)** Within a period of one year from the date of rejection by the Insurance Company **(3)** If any other Judicial authority has not been approached **iii.** In case if the Policyholder is not satisfied with the decision / resolution of the Company, the Policyholder may approach the Insurance Ombudsman at the address given below if the grievance pertains to • any partial or total repudiation of claims or • the premium paid or payable in terms of the policy • any claim related dispute on the legal construction of the policies in so far as such dispute relate to claims or • delay in settlement of claims • non-issue of policy document to customers after receipt of premiums **iv.** The complaint to the office of the Insurance Ombudsman should be made in writing duly signed by the complainant (Policyholder) or by his legal heirs with full details of the complaint and the contact information of complainant. Given below are details of the ombudsman office considering address of the Policyholder mentioned in the application form. The Insurance Regulatory and Development Authority's or the Company's website must be checked for the updated contact details.

1. Ahmedabad Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, AHMEDABAD-380 014. **Jurisdiction:** States of Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu. Tel: 079- 27546840, Fax: 079-27546142, E-mail: ins.omb@rediffmail.com

2. Bhopal Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, BHOPAL (M.P.)-462 023. **Jurisdiction:** States of Madhya Pradesh & Chhattisgarh Tel: 0755-2569201, Fax: 0755-2769200, E-mail: bimalokpalbhopal@gmail.com

3. Bhubneshwar Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. **Jurisdiction:** State of Orrisa. Tel: 0674-2596455, Fax: 0674-2596429, E-mail: ioobbsr@dataone.in

4. Chandigarh Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, S.C.O. No.101-103, 2nd Floor, Batra Building, Sector 17-D, CHANDIGARH-160 017. **Jurisdiction:** States of Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh. Tel: 0172-2706468, Fax: 0172-2708274, E-mail: ombchd@yahoo.co.in

5. Chennai Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 018. **Jurisdiction:** State of Tamil Nadu, UT-Pondicherry Town and Karaikal (which are part of UT of Pondicherry). Tel: 044-24333668 /5284, Fax: 044-24333664, E-mail: chennaiinsuranceombudsman@gmail.com

6. New Delhi Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, NEW DELHI-110 002. **Jurisdiction:** States of Delhi & Rajasthan. Tel: 011-23239633, Fax: 011-23230858, E-mail: iobdelraj@rediffmail.com

7. Guwahati Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, Near Panbazar Overbridge, S.S. Road, GUWAHATI-781 001 (ASSAM). **Jurisdiction:** States of Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura. Tel: 0361-2132204/5, Fax: 0361-2732937, E-mail: ombudsmanghy@rediffmail.com

8. Hyderabad Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. **Jurisdiction:** States of Andhra Pradesh, Karnataka and UT of Yanam – a part of the UT of Pondicherry. Tel: 040-23325325, Fax: 040-23312122, E-mail: insombudhyd@gmail.com

9. Kochi Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, ERNAKULAM-682 015. **Jurisdiction:** State of Kerala , UT of (a) Lakshadweep , (b) Mahe – a part of UT of Pondicherry. Tel: 0484-2358759, Fax: 0484-2359336, E-mail: iokochi@asianetindia.com

10. Kolkata Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R.Avenue, KOLKATA – 700 072. **Jurisdiction:** States of West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim. Tel: 033 22124346/(40), Fax: 033-22124341, E-mail: insombudsman.kolkata@gmail.com

11. Lucknow Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazratganj, LUCKNOW-226 001. **Jurisdiction:** State of Uttar Pradesh and Uttaranchal. Tel: 0522-2231331, Fax: 0522-2231310, E-mail: insombudsman@rediffmail.com

12. Mumbai Centre: Insurance Ombudsman, Office of the Insurance Ombudsman, S.V. Road, Santacruz(W), MUMBAI-400 054. **Jurisdiction:** States of Maharashtra and Goa. Tel: 022-26106928, Fax: 022-26106052, E-mail: ombudsmanmumbai@gmail.com

Policy certificate and the terms and conditions of the policy shall form integral part of this contract and shall be binding on the Company and the Policyholder. (T 24: Ver 6)